Messages from VAISAKHA 12, 1897 (SAKA) Rajya Sabha

211

 (3) A copy of the Annual Report
(Hindi and English versions) on the activities of the Rubber Board for the year 1971-72. [Placed in library. See No. LT-9592/75.]
NOTIFICATIONS UNDER CENTRAL EXCISE
AND SALT ACT AND CENTRAL EXCISE

RULES

SHRI PRANAB KUMAR MUKH-ERJEE: I beg to lay on the Table:

(1) A copy of the Central Excise (Sixth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th April, 1975, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.

(2) A copy each of Notification Nos. G.S.R. 216(E) to G.S.R. 241(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1975, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-9503 [75].

12.06 hrs.

RULES COMMITTEE

SINTH AND SEVENTH REPORTS AND MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table the following Reports and Minutes of the Rules Committee:—

(1) Sixth Report under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(2) Seventh Report under subrule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(3) Minutes of the sitting of the Committee held on the 25th April, 1975.

12.07 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975, agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975, in the Rampur Raza Library Bill, 1974:—

Enacting Formula

1. That at page 1, line 1,--for "Twenty-fifth" substitute "Twenty-sixth" Clause 1

2. That at page 1, line 5,---

for "1974" substitute "1975".

(ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975 agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975 in the All-India Services Regulations (Indemnity) Bill, 1972:--

Enacting Formula

1. That at page 1, line 1,-

for "Twenty-third" substitute "Twenty-sixth".

Clause 1

 That at page 1, line 4, for "1972" substitute "1975".

12.09 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RA-MAIAH): With your permission Sir, I rise to announce that Government Business in this House during the week commencing 5th May, 1975, will consist of:---

 Consideration of any item of Government Business carried over from today's Order Paper.
Consideration and passing

. . . .

212

- (a) The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.
- (b) The Government of Union Territories (Amendment) Bill, 1975.

(3) Discussion and voting on the Demands for Grants in respect of the Nagaland Budget for 1975-76.

(4) Consideration of a Resolution regarding constitution of a Committee on Language.

(5) Consideration and passing of the Untouchability (Offences) Amendment and Miscellaneous Provisions Bill, 1972, as reported by the Joint Committee.

MR. SPEAKER: Before I take up these points, I would like to mention that there is a large number. I think, the practice which we started so innocently has become a little cumbersome. Mr. Jyotirmoy Bosu, this time I do not propose to call you because this is the third time when you have not submitted any point: in spite of my request, you have just sent your name; that is all...

SHRI JYOTIRMOY BOSU: (DIA-MOND HARBOUR): I will not get up in that case, Sir.

MR. SPEAKER: Should I say that it is like a—you can fill up the blank later on.

In spite of my request, the members keep on sending many points. I can allow only one each. Of course, I leave the choice to you. The time will be limited strictly to not more than two minutes each.

(Interruptions)

भ्रम्यक्ष महोदय : मैंने ग्राप को बुलाया नही है। भ्राप के बोलने का फायदा नहीं है। यह रिफार्ड पर नही जायेगा। भ्राप जबर्दस्ती

ब, द में खड़े हो गये हैं।

Mr. Jyotirmoy Bosu ...

AN HON. MEMBER: You said that you would not call him.

MR. SPEAKER: His is the first name. It came out of my mouth. He may mention just one point.

SHRI JYOTIRMOY BOSU: I wanted to draw attention to the big lay-off that is facing the jute industry in West Bengal, and if the Government do not take timely action, it will not only terribly jeopardise the jute industry and its export potential, but at the same time will create unprecedented unemployment. Α similar situation is also coming in Tamil Nadu: there are several lakhs of workers laid off because of certain lapses on the part of the Central Both the matters Government. should be looked into.

PROF. MADHU DANDAVATE (Rajapur): I wish to draw the attention of the House, and particularly of the Finance Minister, to the fact that the Chief Minister of Maharashtra is reported to have talked to the Union Finance Minister give Central request him to assistance to the Maharashtra Government to settle the strike which has now entered the 13th day-the strike by the Maharashtra State employees. It is Government reported in the press that he has already submitted a scheme to the Union Finance Minister, and one of the State Ministers of Maharashtra has announced that, since the Union Finance Minister is not willing to accept the scheme, nothing can be done to settle the strike.

As far as this strike is concerned, today is the 13th day. The major demand m which the Central assistance is needed is this. The Maharashtra State Government employees are demanding that they should be paid dearness allowance on par with that paid to the Central Government employees. I will give you only two figures: the basic salary minimum, Rs. 75, Central dearness allowance is Rs. 163 and the dearness allowance paid to the Maharashtra State Government employees is Rs. 126/-, the difference is Rs. 37/-; the maximum salary Rs. 500, the Central dearness allowance is Rs. 430.90, the Maharashtra State Government dearness

[Prof. Madhu Dandavate]

allowance is Rs. 266/-, the difference is Rs. 164.90. To fill up this gap, Chief Minister the Maharashtra demanded Central assistance. It is also reported in the press that the Finance Minister has accepted the imperative need of ensuring uniform wage policy throughout the country. As a first step, they should provide for Central assistance to the Maharashtra State Government so that the legitimate demand of the State employees can be met and the issue can be settled. I would expect a statement from the Finance Minister on this urgent problem. Not only I am demanding the statement, but even the Chief Minister of Maharashtra State, who unfortunately does not happen to be a Member of this House, is demanding some sort of clarification from the Centre. I hope, the hon. Minister will make a statement in the House.

श्री नरसिंह नारायण पांडेय (गोरखपुर) : महोदय. गोरखपूर जिला मध्यक्ष उत्तर प्रदेश के पूर्वी जिलों मे सब से पिछड़ा जिला है। यहां पर विद्युत् मन्वी ने कहा था कि 400 किलोबाट का एक थर्मल पावर स्टेशन सहजनवां में स्थापित किया जायगा। उत्तर प्रदेश के मुर्ख्य मन्त्री ने बार-बार ग्राश्वा-मन दिया, भूतपूर्व मुख्य मन्त्री ने प्राध्वासन दिया, पब्लिक एनाउसमेट्स किये। ग्रब यह सुनाजा रहा है कि जो थर्मल पावर स्टेमन पहले इस बैकबर्ड जिले में बनने वाला था जहा पर कि उद्योगिकरण को बहत जरूरत है ग्रौर बैक-वर्ड जिलों के उत्यान की माज जरूरत है वहा सै उमको शिपट किया जा रहा है। मैं चाहूंगा कि विद्युत मन्त्री जी इसके सबंध में जांच करें श्रीर एक बयान सदन के सभा पटल पर रखे कि इस सलय क्या स्थिति है?

भी रामचम विकल (वागपत) मध्यक महोदय, हरयाना और उत्तर प्रदेश का जो सीमा विवाद गत करीब 20 क्यों से चल रहा है उसका अभी--मभी जो कैसला दिया गया है उस की तरफ में सदन का ध्यान दिलाना चाहता हूं ।

उत्तर प्रदेश की जनता को वह फैसला बिल्कूल म्वीफार नहीं है। सभी 11 गांव झफेले ब्लन्दशहर जिले के हरयाना को दे दिए भौर 8 हजार एकड जमीन भी दे दी गई। मैं झाप को बताना चाहता हं कि सन् 52 मे जब उत्तर प्रदेश संसम्बली में इस सवाल को लिया गया तो जहरुल हसन सेकटरी रेवेन्यू से, उन्होंने कहा था कि अपेले बुलन्दगहर जिले के 25 गाव जिन के नाम भी मैं जानता ह जिन की जमीन चक नाम से बुलन्दशहर जिले में है लेकिन वे गाव हरयाना मे है। वे 25 गांव उस समय चले गए और 11-12 गाव इस समय दे दिए गए । म्रभी कल मैं बागपन तहसील का दौरा कर के आया हूं। उस तहसील के बीस गाव है जिन की 8 हजार एकड जमीन इस वक्त हरयाना मे चली गई है मौर बागपत कस्बा जो तहसील हैडक्वार्टर है जो जम्ना नदी से लगा हुन्ना है, उस अस्बे के मामने दम फट से भी ज्यावा चौडी दीवार बना रहे है। मैं कल मौके पर देखकर आया ह।

इन परिस्थितियों को देखते हए मैं झाप के द्वारा गुह मंत्री से निवेदन करना चाहगा कि जो फैसला बुलन्दशहर जिले के 11 गावों को देने के बारे में किया है उस को वह रोके। दूसरा निवेदन मैं यह करूगा कि देहरादून, सहारनपूर, मुजफ्फरनगर, मेरठ, बुलन्दशहर ग्रौर ग्रलीगढ जिलो की सीमा के बारे मे वहा के ग्रसम्बली के मेम्बर्स मौर लोक सभा के मेम्बरों तथा जो जिले हरयाना के लगते है उन के भी सदस्यों की एक गोष्ठी दिल्ली में बला कर एक ऐमा फैसला लिया जाये जो व्यावहारिक हो ग्रौर जमुन। नदी के बजाय कोई स्थायी सीमा इन राज्यो की निकाली जाय वरना हजारों लाखों किसान करते रहते हैं भीर देश को बड़ी भारी हानि होती है। मैं श्राप के द्वारा उन्हें बताना चाहता हूं कि यह विवाद इस हद तक पहुंच गया है फि हरयाना भीर उत्तर प्रदेश की पुलिस अनेकों बार इस तरह से झामने सामने हो कर लड़ी है जैसे

कि किसी विदेशो सेना से मुकाबिला कर रहे हैं। जब इतनी गम्भं र स्थिति है तो मैं चाहूंगा कि इस गम्भीरता को देखते हुए दिल्ली में एक गोष्ठी बुलाकर इस विवाद को निपटाया जाय। इन राज्यों की एक स्यायी सीमा बनाई जाय। जमना नदी को सीमा न बनाया जाय।

भी जनेइवर मिश्र (इलाह ब द) : प्राध्यक्ष महोदय, ग्रापनी बात को ग्रागने हफ्ते में मांगने के पहले मैं निवेदन करूंगा कि इस सदन में यह बात पहले भी उठाई जा चुकी है कि कुछ विरोध पक्ष के नेताग्रों ने प्रधान मन्त्री के विरुद्ध कुछ ग्रारोप लगाते हुए यह मांग की विरुद्ध कुछ ग्रारोप लगाते हुए यह मांग की विरुद्ध कुछ ग्रारोप लगाते हुए यह मांग की है कि उन को नेता बने रहने का ग्रधिकार नहीं रह गया है। उस पर ग्रगले हफ्ते विचाग विमर्श होना चाहिए। मैं रघुरामैया जी से कहूंगा कि चू कि ग्रगला हफ्ता ग्राखरी हफ्ता है इस सेशन का इसलिए ग्रावश्यक है कि उस पर इस हफ्ते मे विचार कराएं।

दूसरी बात---इलाहबाद के तिवेदी स्ट्रक्चरल्स मे लाखों रुपये की चोरी हुई है। मै चाहूंगा कि पाई साहब उस पर वक्तव्य दे।

MR. SPEAKER: Shri R. S. Pandey.

SHRI JYOTIRMOY BOSU: Absent. He has missed the bus.

SHRI SEZHIYAN (Kumbakonam): I want to bring a matter to the attention of the House and to you. It is about the question of allowing income-tax relief in cases where donations are made in kind. There were some cases in Bombay and Mysore High Courts. In these cases the High Courts held that donations in kind will be entitled to deductions under the Income-tax Act. Afterwards the Ministry has issued a cir-No. F 16|50|89-ITI, cular, Circular Government of India, Central Board of Direct Taxes. As per this circular what they have done is that the Board has instructed the income-tax charges of Mysore and Bombay to follow the decision of the High Courts, that is, to allow the Incometax exemption for donations in kind whereas all the other charges have been prevented from doing that.

I feel this is a grave discrimination and even though the amount involved may be small. it is a question of principle of why the same interpretation has not been given effect to in all charges and why there should be a discrimination between one area and another. This is a matter to which I want to draw the attention of the Minister and I would like him to go through it.

Incidentally, when the question was being discussed in the Select Committee, I find that when this question was raised as to how the Government proposed to treat donations given in kind, especially, in the form of shares, to this apprehension, the committee was told that donations in the form of shares will not get any tax exemption whereas the circular issued before that date has clearly given tax exemption for donations in kind. I think the correct position was not given to the committee. I do not blame the Minister on this score. This is also my grievance which I want to put before you. I hope the Ministry will explain at least in the coming week whether they are prepared to adopt a uniform standard in all the incometax charges in the country thereby removing the discrimination that now exists between the income-tax assessees in Bombay and Mysore who are getting the benefit and the assessees under other charges who are not getting, which is a grave discrimination that I want the Ministry to explain at least in the coming week.

For your benefit, I want to give a certified copy of the circular which I have quoted.

MR. SPEAKER: Shri C. K. Chandtappan-not here.

SHRI P. G. MAVALANKAR (Ahmedabad): The conditions of workers of the textile industry as also other industries in Ahmedabad, Baroda, Surat and other places in Gujarat are far from satisfactory. Several hundreds of them are faced with the prospect of a sudden unemployment and many more are suffer-

[Shri P. G. Mavalankar]

ing from various other hardships. I want. therefore, the Minister of Labour to make a statement next week about this whole problem.

Only yesterday we celebrated not only in this country but throughout the world, the May Day. In fact, the Parliament was also closed because of May Day. Yet, we should have thought that because May Day was being celebrated, the condition of labour will improve. Unfortunately, I find in our own country, not to speak of other parts of the world, conditions of the labour deteriorating in certain areas and the lot of workers is not at all being looked into by various governments, both at the centre and in the States.

Coming to the question of Ahmedabad textile industry, there are more than 65 textile mills in my own constituency and because of power cut, it is now being arranged that every mill will dispense with the services of a hundred to two hundred wor**kers**. If this is implemented, I fear 7000----8000 people will be thrown out of their The better course jobs. would have been to increase one or two more holidays every month and to reduce the hours of the shifts. There are three shifts. These things could be arranged. But instead of reducing the time of the shifts and adding one or two holidays. they are now trying to arrange to throw 100 or 200 workers out of job. The Textile workers of Ahmedabad or even we will not tolerate this situation being created under the pretext of power cut.

In Baroda Priya Lakhshmi Mill is with the sick unit; since July, 1974 For about the last one year it is almost closed. 2,500 workers of this mill have not been paid daily wages monthly wages for the last several months and their provident fund, insurance amounts have not been paid, On the top of it lock out has been declared by the management. It is now under the management of Shri

Alok Prazad Jain So Shri Shanti Prasad Jain. Previously, it was under the management of Vadilal Lullubhai Mehta. Lock out has been decleared from 23rd April, i.e. last month. I want Government to take over this sick unit so that 2,500 workers of Baroda are not put to hardship and unemployment.

Connected with that I want to raise another question-problem of silkmill workers in Surat working in Himson Mill. The workers went on token strike on 5th April. Although strike was peaceful and there was no disturbance to peace, yet there was an atrocious action on the part of police. Workers were arrested, harassed and for the last several weeks Section 144 continues within one kilometer of Himson Mills. The workers are being punished, put to jail. This may be looked into and police action may be condemned.

भी मूल चन्द डागा (पार्ल): ग्रध्यक्ष भहोदय, 7 नवम्बर, 1966 के रोज संमद भवन के सामने हिन्द्रम्तान के लाखों नागरिकों ने गो-हत्था के विरोध मे भारी प्रदर्शन किया 26 जून, 1967 को गो--रक्षा था । सभिति वा गठन हम्रा था, परन्तू म्राज इतने रानो के बाद जब कि श्री एस० पी० णिदे साहब ने ग्रश्वासन दिया था कि गो-सथिति ग्रपने प्रतिवेदन 31-3-1973 तक पेश कर देगी. इस ग्राश्वासन के दो भाल बाद भी उस समिति ने अपना प्रतिवेदन नही दिया । यदि भारत सरकार संविधान की धारा 48 की ग्रन्थालना कराने के लिये तैयार है, नव फिर जनता की भावनाओं का आदर करते हए वह गो-रक्षा समिति का प्रतिवेदन पेश क्यों नही फरती ? इसलिये मैं चाहता हू कि इस प्रति-वेदन को जल्दी पेश कराधा जाय स्रीर कृषि मती जो इस सम्बन्ध में एक वक्तव्य दे कि इस में क्ये। इतना विलम्ब हम्र है। यदि इस में विलम्ब होगा तो गोरका ममियान समिति फिर से अभ त झांदोलन शुरू करने वाली है वह झांदोलन तहीं विकाल रूप धारण न कर ले, इसलिये मैं चाहता हूं कि इस पर यहां बहस होनी च हिए।

श्री जोड़ज्य प्रग्नवाल (महासनूरः): झध्यक्ष जी, यह बात जव मंत्री महोदय द्वारा मान ली गई थी, इसलिये वह प्रवश्य भानी ही बाहिये।

श्री जन्द्र झैलानी (हाथरस) : प्रध्यक्ष जी, मैंने आप की सेवा मं निवेदन किया था कि गाजीपुर जिले के एक गांव मोरपुर में मोड्यूल्ड कास्ट्स के 30 मादमी जिंदा जला **दिये गये । ब**ताया यह जाता है कि भरने वालों की तादाद 30 से भी ज्य दा है। कुछ लोगों का यह क नाहै कि 100 तक लोग भर सकने हैं यह जो कांड हुन्ना है----इभ क पीछे ब्राधार यह है कि वहां पर जमींदारों श्रीर भूभिहीन खेतिहर भजदूरों के बीच एक संवर्ष चला मा रहा थ । जमींदार ने एक भूमिहीन खेत भजदूर की लड़की के गाल पर चांटा मारा, जिस की वजह से यह उपद्रव शुरू हुन्ना त्रीर जब शेड्पूल्ट कास्ट्स के लोगों ने उस का मुफ़ाबला करने की बात सोची तो उन्होंने उनकी पूरी बम्ती को जला दिया, करीब 250 झोनडियां जला दी गई। 30 से लेकर 100 ग्रादभियों के मरने की रिपोर्ट प्रकाशित हुई है।

मैं मार्थन निवेदन करूंगा कि म्राप गृह मन्ती जो से कह कि वे इस संबंध में एक वक्तव्य दे। मनी कुछ दिन पहने भी शेड्यूल्ड कास्ट्स के लोगों भर होने वाले मत्नाचार के सम्बन्ध में हाउस में बहस हुई थी, म्राये दिन इस तरह के मत्याचार उन पर होते रहते हैं, इस लिये इस पर जनकर एक बार बहस हो जाय मौर सरकार कोई ऐसा माधार तथ करे जिस से इम जुल्म मौर मत्याचार में कमी हो मौर ये हमेशा-हमेशा के लिये सभाष्त हों।

SHRI VASANT SATHE (Akola): For next week's business I want to raise a very important matter about the pending ca in the Supreme Court. You will agree that the Supreme Court actually is becoming

a place these days where even labour cases are pending for years together. Can you imagine this? The labour law is aimed at expeditious justice and relief to be given to these people, to render social justice. We called this legislation, a social legislation. This is aimed at giving social justice to the working class. Can you imagine cases going on for years together? I had a case which is going on for last 14 years and for the last 3 years it has been there in the Supreme Court. You are a lawyer, Mr. Speaker, and you are well-aware of the dictum justice delayed is justice denied. Even in the highest temple of justice, that is, the Supreme Court, there is this delay, because there is no Labour Bench. Labour Bench has not been there for more than a year now. Where can we voice our grievance except here? Let the Law Minister take up this matter with the Chief Justice. A statement should be made. I request hon. Shri Raghu Ramaiah to bring it to the notice of the Law Minister and I request that a statement may be made next week. The Labour Bench should be composed of three judges. We find that twojudges bench was appointed and our experience recently has been that they reserved the judgment; here is a case where they reserved judgment for 4 months and they did not deliver judgment. Let the labour bench be composed of three judges; and let them appoint three judges. Why not begin with three judges? I hope the hon. Minister will take this up and make a statement next week. Let at least the working class get some justice in the Supreme Court.

श्वी मधु लिमये (बांका) : ग्रद्ध भहोदय, कुछ दिन पहले दिल्ली हाई कोर्ट में सुकुर नारायण बखिया का केस ग्राया था, जिस केस पर ग्रपील करने के लिए ग्राप ने मनुभति भांगी है गौर जायद ग्राप को ग्रनुभति मिली भी है । लेकिन मैंने हाई कोर्ट का पूरा जजमेंट पढ़ा है गौर उसे पढ़ने के बाद काल-एटेन्शन के सभय मैंने जो ग्रभियोग स्गाया था कि नजरबन्दी के कारण सैया करते समय सावधानी नहीं बरती गई, बह इस से सिद्ध हो जाता है। स्वयं ग्रदालत ने कहा है कि उन्होंने कुछ सुबूत मागे थे---देखने के लिए, लेकिन ग्रदलत को भी इन्होंने देखने नही दिया। इस में यह भी कहा गया है कि बाद में कुछ ऐसे कारण जोड़ें गए, यदि वे नहीं जोड़ जाते तो शायद इस केस में सुकुर नारायण बखिया नही छूट सकते थे।

इस के पीछे कारण क्या है--- इतना कह कर ही मैं ग्रापनी बात खत्म करना भाहता हुं। मैं वित्त मंत्री जी से इस की सकाई चाहना हं----कई दिन पहले मैंने प्रधान मंत्री जी को जानकारी दी थी कि सुकुर नारायण बखिया के साढू (बदर-इन-ला) हरिभाई ताण्डे के पास दुबाई का पास-पोर्ट है, यह बढ़ा स्मगरलर है। इस के नाम से बेनामी प्रापर्टी भी है। सुकुर नारायण बखिया ने हरिभाई ताण्डे की कांग्रेस एम० एल० ए० का टिकट दिलवाने के लिए 8 लाख रुपया खर्च किया था----यह मारी जानकारी मैंने प्रधान मंत्री जी के पास भेजी थी। इस के बारे में मैंने जो सवाल पूछा था, उस का जवाब इस मधन में दिया गया था । मैं जानना चाहता हूं कि ये सारी बाते क्यों हो रही है। मैंने जो मवाल पूछा था----उस क्वश्चन सं० 7627---सवाल था----

(e) whether the Prime Minister, spoke in meeting_S called in support of the Daman M.L.A. who is brother-in-law of Sukar Narain Bhakia in the 1972 election?

Answer: During pre-election period in 1972, the Prime Minister had visited Daman as part of her schedule for election campaign and had addressed a public meeting at Daman."

 जवाब ग्राया है, मुझे बड़ी तकलीक हो. रही है। सारी जानकारी हम सरकार को देने के लिए तैयार है, जो जानकारी झाती है वह बर।बर देते हैं झौर इस तरह की बातें होती है। हाईकोर्ट से यह जो सुकर नारायण बखिया छुट गए हैं यह कोई टक्निकल बात नही है, सरकार के द्वारा नजरबन्दी के जो कारण बाताये जाते है 7, 8, 9 या 10 कारण बताने की क्या जरूरत थी म्रगर सबत नहीं था? पांच ती कारण बताते तो डिटेन्शन वैलीड ठहराया जाता । मै सुबहमण्यम जी से प्रार्थना करता हूं कि जो हाई-कोर्ट का जजमेंट है उसको झच्छ, तरह से देख सीजिए. जो कागजात प्रधान मंत्री के पास दमण के बारे में भेजे गए है उनको देख लीजिए ग्रीर इस प्रश्न का जो जवाब ग्राया है उसको भी देख लीजिए ग्रौर इसका जो सम्बन्ध ग्रापको जोडना है वह जोडकर इसकी सकाई दीजिए क्योंकि यह बहुत तकलीफ ग्रीर चिन्ता का विषय है। मैं ग्राशा करता हं इसकी सफाई म्राज वित्त मती देने की कृपा करेगे ।

डा० लक्ष्मी नारायण पांडेय (मदसौर): म्रध्यक्ष जी, एक म्रोर नो सरकार कारखानों में उत्पादन बढाने की बात करती है लेकिन दूसरी झोर उनके कार्य की क्षमता के कारण उत्पादन घटने के साथ ही करोडों रुपए की हान होने की सम्भावना हो रही है। जो सम(चार प्राप्त हग्रा है उसके म्रन्-सार दुर्गापूर इस्पात कारखाने के बारे में बताया गया है कि फैरो एलाय के ग्रभाव में इस कारखाने का उत्पादन सर्वथा ठप्प होने की सम्भावना है जिसके कारण करोडों रुपए को हु।नि सम्भावित है। यह फेरो एलाय दक्षिण भारत के कुछ कारखानों से प्राप्त होता था लेकिन पावर शार्टेज के कारण दक्षिण भारत से फेरो एलाय प्राप्त होना कठिन हो गया है, झसम्भव हो गया है भौर मब दुर्गापुर इस्पात कारखाने के अधिकारी विदेशों में दौड लगाकर पहुंच रहे हैं। साफि बहां रूं उसको प्राप्त किया जा सके । मैं इस सम्बन्ध में मंत्री महोदय सं एक वक्तव्य चाहूंगा कि जब इस बात की सम्भावना थी कि दक्षिण भारत के कारखानों से पावर फट हो ते के फारण फेरो एनाय संजय से प्रान्त कहा होना ग्रोर उसके कारण उत्पादन मे कमी होने की सम्भावना थी ता समय रहते उन्होंन इस सम्बन्ध में साव-धानी क्यों नही वरती जियम कि करो हों म्पए की हनि होने की सम्भावना हो गई है। साथ ही ग्रांध हारियों की विदेश यात्रा पर भारी खर्च हो रहा है। इस सम्बन्ध में मै एक वकाव्य चाहना।

दूसरे मैं रह निवेदन करना चाहना हू कि ग्राज के सभाचार पत्न में एक म्थान पर 30 हरिजना को जिन्दा जलाने ग्रॉर इसी सभाचार में अग्र मौ का घरों में घेर कर जला-कर मार टाजन का जो समाचार प्रकाशित हुआ है उसके सम्वन्ध में मंत्री जी बक्तव्य देन को क्रेगा करे । यह सभाजार गाजीपुर जिले में सबदित है ।

SHRI NIMBALKAR (Kolhapur): Mr. Speaker, Sir, I have to make a submission. I would request, through you, the Minister for Parliamentary Affairs to have a few hours' debate here on power shortage in the country. This is a very big question. There are many lockouts taking place and the people are thrown out of work. The position all over the country is very serious. I want to know what is the use of coming to Parliament at all if this danger of power shortage facing this country is not going to be discussed by us and, instead, we are talking about all sorts of things and we do not seem to have realised the responsibility that is placed upon us and, if this question is not going to be discussed in this House before the session is over, I do not think that the people of country would have much faith this in us because this is a problem faced by everyone of us in every part of the country-in my constituency in mv State and, in fact, throughout the country—and, in fact, in the world at large, there is power shortage and the consequence of power shortage is obvious. I would, therefore, request you to prevail upon the hon. Minster for Parliamentary Affairs to give us one full day for discussing here the power shortage in the country

MR. SPEAKER: Now, let us resume further discussion on the Finance Bill.

PROF MADHU DANDAVATE (Rajapur): What about the Minister's reply?

MR. SPEAKER · I am so sorry. The hon. Minister.

SHRI K. RAGHU RAMAIAH: rose.

भ्यं सः सजी भाई (उदयपुर) : अध्यक्ष महोदय, मुझे एक भिनट दीजिए, मैंने चिट्ठी भी लिखी थी । केवल एक मिनट ही चाहिए ।

ग्रध्यक्ष म्होबग्र थह कोई नरी का है कि जब मर्जी हई खड़े हा गए ?

श्री लालजी भाई : मेरी प्रार्थना पर व्यान देकर केवल एक मिनट ही दीजिए ।

ग्रध्यक्ष महोबय : मैंने ग्रापको ब्लाया नही है, मैं ग्रापको इजाजत नही दे रहा हूं। ग्रगरग्रापको एक मिनट मिलेगा तो फिर सभी को मिलेगा ग्रौर सारा दिन यही चलेगा ग्रापको एक मिनट दगा तो दूसरों को भी इंकार नहीं कर सकुगा।

SHRI K. RAGHU RAMAIAH: Sir, last time my name was skipped over on a similar occasion. I thought it is so this time also. I would like to say—and, I know, Members will be happy—that I will certainly convey to the Ministers concerned whatever has been represented here. (Interruptions).

The whole object of this useful exercise is to bring the urgency of

995 LS-8.

227 Finance Bill, 1975 VAISAKHA 12, 1897 (SAKA)

Finance Bill, 1975 228

certain matters to the notice of Ministers concerned so that if they want and think the matter to be an urgent one and if there is time available with the House they will reply. That object will be served by my communicating in a faithful and loyal manner whatever has been said by the hon. Members to the Ministers concerned.

MR. SPEAKER: He cannot reply on behalf of them. He will convey it to the Ministers concerned. This practice which has been evolved afterall you do not make it so strict that you demand the reply just now. He will vonvey it to the Ministers concerned and they normally do reply.

श्वं मधु लिमये : यह हमको जवाब नहीं दिलवाते, यही तो हमें शिकायत है। फिर कहा जायगा कि पब्लिसिटी के लिए करते हैं। हम लोगों को तो जवाव चाहिए।

12.40 hrs.

FINANCE BILL, 1975-contd.

श्री चन्द्र शैलानो (हाथ :>) : ग्राघ्यक्ष जी, परसो वित्त विधेयक पर बोलते हुए मैं ग्राथिक ग्रसमानता पर चर्चा कर रहा था : देश में जो ग्राथिक ग्रसमानता है, गरीव ग्रमीर के बीच में जो विशाल खाई है, छोटे बड़े का जो फर्क है ग्रीर मालिक मजदूर का जो झगड़ा है, उसे समय रहते जल्दी से जल्दी दूर कर देना चाहिए ।

स्वतन्त्रता प्राप्ति के बाद हम ने भारत में सर्वसत्ता सम्पन्न लोकतंत्र त्मक गणराज्य की स्थापना की भौर देश के कर्णधारों ने, हमारे नेताओं ने समाजवाद का लक्ष्य निर्धारित किया। समाजब द एक महान सिद्धान्त है एक महान बिचा १ हैं, जिसको झाज माधी से मधिक दुनिया ने प्रपनाया है और अपने जीवन का भंग बनाया है और जिस पर चल कर बहुत से पिछड़े हुए देसों को, मंघकार में डुबे हुए देसों को एक नया जीवन मिला है, एक नया रास्ता मिला है और एक नई रोशनी मिली है और

उस पर चल कर उन्होंने चतुर्मखी विकास किया है मौर दुनिया की दौड़ में आगे बढ़े हैं। हमारा भी यही संकल्प है, यही स्वप्न है स्रौर देश की प्रधान मंत्री स्रौर हमारी नेता श्रीमती इन्द्रिरा गांधी का जीतोड़ प्रयास है कि देश में समाजवाद का पौधा फले फले भ्रौर एक दिन इतना विशाल वृक्ष बने जिस की घनी छां। के नीचे बैठ कर देश की जनता राहत की सास ले सके। किन्तु यह तभी सम्भव हो सकता है जवकि हमारी अर्ध-व्मवस्था का ग्राधार सही हो । ग्राज हम देखते हैं कि सरकार जनहित में जो नीतियां बनाती है, पहलेतो उस के रास्ते में बहुत से रोड़े ग्रटकाये जाते हैं स्रौर जब सरकार उन का मुकावला करके ग्रपनी नीति पर दुढ़ रहती है, तो उस पर ग्रमल नहीं हो पाता।

प्रधान मंत्री, श्रोमती इन्दिश गांधी नेवैकों का राष्ट्रीय करण किया। त्रैंकों का राष्ट्रीय-करण इसलिए किया गया था कि बड़े-बडे पूजी बाद वैकों पर हावी थे और वैंकों का सप्टीय करण इसलिए किया गया था कि इस से गरीवों को, छोटे-छोटे उद्योग धन्धे करने वाले छोटे व्यापारियों को और पिछडे वर्गों के लोगों को अधिक फायदा होगा, लेकिन मुझे अफसोम के साथ कहना पड़ता है कि बैंकों के राष्ट्रोयकरण से गरीबो को भौर पिछडे बगौं के लोगों कों कोई ज्यादा फायदा नहीं हुग्रा। ऋणदे ने की जो नीति है, वह गरीबों के हित में नहीं है ग्रौर वह इतनी पैचीदा और दब्वरंच की नीति है कि उस का फायदा गरीबों को नहीं मिल पाता है झौर मैं यह कहे बगैर नहीं रह पाऊंगा कि बैंकों के राष्ट्रीमकरण के बाद बैंकों में भ्रष्टाचार बढ़ा है भौर मुझे भफयोस के साथ कहना पड़ रहा है कि गरीब लोग मौर छोटे-छोटे काम करने वाले लोग, अपने धंधों के लिए बैंकों के दरवाओं पर ऋण लेने के लिए जाते हैं, तो उन के साथ सही सलूक नहीं किया जाता है भौर उल को फटकार दिया जाता है मौर कुछ अफलरों का परसेन्टेज बंधा हुआ है। वे कहते हैं कि हमें

> . 1997 - 1997

4